

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION NO. : 550/2000

Date of Decision : 21.2.2002

Smt.H.P.Nikam _____ Applicant

None _____ Advocate for the
Applicant.

VERSUS

Union of India & Ors. _____ Respondents

Shri V.S.Masurkar _____ Advocate for the
Respondents

CORAM :

The Hon'ble Shri Justice Ashok C.Agarwal, Chairman

The Hon'ble Smt.Shanta Shastry, Member (A)

- (i) To be referred to the reporter or not ?
- (ii) Whether it needs to be circulated to other Benches of the Tribunal ?
- (iii) Library ✓

Shanta F
(SMT.SHANTA SHAstry)
MEMBER (A)

mrj.

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH, MUMBAI

OA.NO.550/2000

Thursday this the 21st day of February, 2002.

CORAM : Hon'ble Shri Justice Ashok C. Agarwal, Chairman

Hon'ble Smt. Shanta Shastry, Member (A)

Smt. Hirabai Prakash Nikam,
R/o. Jawalke Wani, Via.
Pimpalgaon Baswant,
Dist. Nashik.

...Applicant

None for the Applicant

vs.

Union of India
(Ministry of Human
Resource Development)
through

1. Deputy Director (Administration),
Navodaya Vidyalaya Samiti,
A-39, Kailash Colony,
New Delhi.

2. The Deputy Director,
Navodaya Vidyalaya Samiti,
Pune Region,
Pune.

3. The Principal,
Jawahar Navodaya Vidyalaya,
Khedgaon, Tel. Dindori
Dist. Nashik.

...Respondents

By Advocate Shri V.S. Masurkar

..2/-

O R D E R

{Per : Smt.Shanta Shastry, Member (A)}

None for the applicant. Shri V.S.Masurkar, learned counsel for the respondents. The prayer made in this OA. was to consider the applicant for regularisation and to reinstate the applicant in service with full back wages. The applicant, according to the respondents, was engaged on contract basis as a Mess Helper. The learned counsel for the respondents now informs that as directed by this Tribunal on 6.11.2001 to accommodate the applicant at some nearby place, the respondents have now taken action and have passed orders that applicant is to be accommodated on daily wage basis considering that she does not fulfil the educational qualification. The learned counsel submits that this has been mentioned to the learned counsel for the applicant also and he too agrees. In the light of this, the applicant having been provided relief, the OA. does not survive any more. Accordingly, the OA. is disposed of. No costs.

Shanta

(SMT.SHANTA SHAstry)

MEMBER (A)

ASHOK C. AGARWAL

CHAIRMAN

mrj.

dt 21/2/02

~~Copy of this order is furnished
to Appellant, Respondent (s)~~

OA. 26/3/02